

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**COURT NO. V, NEW DELHI**

**CA (CAA) No.37/230/232 (ND)/2024**

**IN THE MATTER OF:**

**M/S EQUUS SALES INDIA PRIVATE LIMITED AND CARGILL INDIA PRIVATE LIMITED**

**Section**

**Under Section 230-232**

**Order Delivered On: 02.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN, HON'BLE MEMBER (TECHNICAL)**

**CORRIGENDUM ORDER**

This Tribunal in exercise of its power under Rule 154 of NCLT Rules, 2016 suo motu rectifies the following typographical/clerical errors in CA(CAA) 37/230/232(ND)/2024:

- i. The memo of parties of the order dated 01.05.2024 is to be read as follows: The name of the Transferee Company shall be read as Cargill India Private Limited.
- ii. Para 3 of order dated 01.05.2024 is to be read as follows: In para 3, in the 18<sup>th</sup> line of the order dated 01.05.2024, the Board Resolution dated 17.07.2023 for the Transferee Company shall be read as 29.01.2024.
- iii. Para 8 of order dated 01.05.2024 is to be read as follows: In para 8, in the 1<sup>st</sup> line of the order dated 01.05.2024, the term "Applicant Companies" shall be read as "Applicant Company-2". Further, in the 4<sup>th</sup> line, the term "Certificates from respective Statutory Auditors of the Companies" shall be read as "Certificate from Statutory Auditor of the Applicant Company-2".

All of the above rectifications are made and the order dated 01.05.2024 in CA(CAA) 37/230/232/2024 is to be read with this order.

**Sd/-**  
**(DR. SANJEEV RANJAN)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (JUDICIAL)**